



**GOVERNMENT OF INDIA
OFFICE OF DIRECTOR GENERAL OF CIVIL AVIATION
Opposite: Safdarjung Airport, New Delhi-110003**

ORDER

File No. DGCA-25012(07)/1/2020-AW
Dated: 3rd April 2020

Subject: Extension of Validity of approvals issued under Rules 133B and 133BA and licenses/ authorizations issued under Rule 61 of the Aircraft Rules, 1937 - COVID 19 Lockdown

Consequent to the lockdown declared by the Government of India due to COVID-19 outbreak, operators in the country/ across the globe are facing challenges to ensure the requirements in time for continuation of validity of approvals issued under Rules 133B and 133BA and licenses issued under Rule 61 of the Aircraft Rules, 1937.

In recognition of these difficulties, the following exemptions are hereby agreed to.

1. Approval issued to organizations under Rules 133B and 133BA of the Aircraft Rules, 1937

1.1 Organizations' approved under Rule 133B:

Indian Organisations – The validity of approvals issued to Indian organizations' issued under Rule 133B of the Aircraft Rules, 1937 that have expired or are expiring after 22nd March 2020 are hereby extended till 3rd July 2020.

Foreign Organisations – The validity of approvals issued to Foreign organizations' issued under Rule 133B of the Aircraft Rules, 1937 that have expired or are expiring after 22nd March 2020 are hereby extended till 30th September 2020.

1.2 Organizations' accepted under Rule 133BA:

The validity of approvals issued to organizations issued under Rule 133BA of the Aircraft Rules, 1937 that have expired or are expiring after 22nd March 2020 are hereby extended till 30th September 2020.

2. Licenses/ Authorizations issued under Rule 61 of the Aircraft Rules, 1937

The validity of licenses/ authorizations issued to Aircraft Maintenance personnel under Rule 61 of the Aircraft Rules, 1937 that have expired or are expiring after 22nd March 2020 are hereby extended till 3rd July 2020.

3. Validity of Continuation training for the extension of Company authorization under CAR145

The validity of continuation training requirements as required for the extension of Company authorization under CAR145 is hereby extended for a period of three months i.e. till 3rd July 2020.

4. Compliance of licensing requirements as per CAR 66 for issue of AME licence

The time required for completion of type training including OJT for the purpose of issue/ extension of AME license as required under CAR 66 (Appendix III of CAR 66) for those candidates, who have commenced their type training course on or after 23rd March 2017, is hereby extended by a period of six months.

The above issues with the approval of the Competent Authority.

Sd/-
(Ravi Krishna)
Joint Director General
for Director General of Civil Aviation